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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.474 OF 2007

ALLAHABAD THIS THE 10TH DAY OF MAY, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K. S. MENON, MEMBER-A

Mohd. Anis son of Mohd. Hanif,
Resident of Bedi Masjid,
Pulia H. No.9, House No.51,
Jhansi.

. Applicant

By Advocate : Shri R. K. Shukla

Versus

1. Union of India,
through its General Manager,
North Central Railway,
Allahabad.
2. Divisional Railway Manager (Personal)
Central Railway, Jhansi.

. Respondents

By Advocate :

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

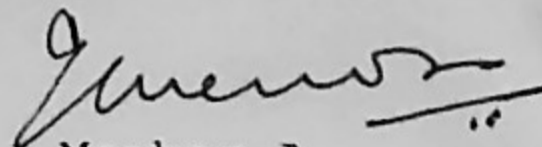
The grievance of the applicant is that some of the juniors are promoted, based on that inspite of the fact that he is bringing the same to the notice of the respondents regarding his grievance the respondents have not taken any action, on the basis of the representation submitted which are produced along with the OA as Annexure 6 & 7 dated 29.05.2006 and 28.08.2006. In the said representations Annexure 6 & 7 the promotion given to some of the persons dated 26.07.2004, 08.10.2003 and 06.01.2004 inspite of bringing the same to the notice of the respondents as the respondents have not taken any decision he has approached this Tribunal for seeking direction to fix

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his seniority according to rules. Without going into the merits of the case in this OA as requested by the learned counsel for the applicant in the prayer 2 and confined his relief sought for passing appropriate orders on the representation.

2. In view of the foregoing reasons, we direct the respondent no.2 to consider and decide the representation of the applicant dated 29.05.2006 and 28.08.2006 in accordance with the rules by speaking and reasoned order within a period of three months from the date of receipt of a copy of this order.

3. The Original Application is accordingly disposed of with the above direction.


Member-A

/ns/


Member-J